PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE MINES AND MINERALS (REGULATION AND DEVELOP-MENT) ACT, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND METALS (SHRI SYED AHMAD MEHDI): Sir, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. a copy of the Ministry of Mines and Metals Notification G.S.R. No. 992. dated the 16th June, 1966. [Placed in Library. See No. LT-6668/66].

REPORT OF THE STUDY TEAM ON THE DIRECTORATE GENERAL OF TECHNICAL DEVELOPMENT

THE MINISTER OF SUPPLY, TECH-NICAL DEVELOPMENT AND MATE-RIALS PLANNING (SHRI K. RAGHU RAMAIAH): Sir, I beg to lay on the Table a copy of the Report of the Study Team on the Directorate General of Technical Development (Part II) [Placed in Library. See No. LT-6670/

THE SALT CESS (AMENDMENT) RULES, 1966

;

THE MINISTER OF STATE IN THE | MINISTRY OF INDUSTRY (Shri BIBUDHENDRA MISRA): Sir, I beg to lay on the Table, under sub-section (3) of section 6 of the Salt Cess Act, 1953, a copy of the Ministry of Industry Notification S.O. No. 1519, dated the House when certain unfortunate, things 12th May, 1966, publishing the Salt Cess (Amendment) Rules, 1966. [Placed in Library See No. LT-6551/66]

REPORT (1963-64 & 1964.65) OF THE INDIAN MUSEUM, CALCUTTA

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): Sir, I beg to lay on the Table a copy of the Report of the Indian Museum, Calcutta, for the years 1963-64 and 1964.65. [Placed in Library See No. LT-6634/66].

THE TEXTILES COMMITTEE (SECOND AMENDMENTS, RULES, 1966

Under the Preventive

Detention Act

THE DEPUTY MINISTER LN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): Sir, I beg to lay on the Table, under sub-section (3) of section 22 of the Textiles Committee Act, 1963, a copy of the Ministiv of Commerce Notification G.S.R. No. 591, dated the 12th Aprl 1966, publishing the Textiles Committee (Second Amendment) Rules, 1966. [Placed in Library. See No. LT-6758/66]

ALLOTMENT OF TIME FOR CON-SIDERATION OF GOVERNMENT MOTION REGARDING TWELFTH AND THIRTEENTH REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR THE YEARS 1962-63 and 1963-64

MR. CHAIRMAN: I have to inform Members that under Rule 172 of the Rules of Procedure and Conduct of Business in the Rajva Sabha, I have allotted 3 hours and 30 minutes for the consideration of the Government motion regarding the Twelfth and Thirteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1962-63 and 1963-64.

REFRENCE TO ARRESTS UNDER THE PREVENTIVE DETENTION ACT IN GUJARAT

SHRI BHUPESH GUPTA (West Bengal): happened. I need not go into that. I would only like to make a request to the Home Ministry and to the Government itself that the Governmen should enquire into the arrests under the Preventive Detention Act. Yesterday the Government made a statement which was more or less what they said had been passed on to them by the authorities, responsible for their arrest, namely, the Gujarat authorities. Now, they have read it out. What we want the Government to do in this connection